

may be given by the Home Minister about arrests and all that. Whatever information was with me, I have given, I had some telegrams from the D. S. P. and some from the Leader of the Jan Sangh Party. I have given whatever information I had. If the Home Minister... (Interruptions) There is no point in getting excited. Let them not add further to the confusion. (Interruption).

श्री प्रेमचन्द वर्मा (हमीरपुर) : यह सब हरियाणा के एलेक्शन के लिये हो रहा है।

MR. SPEAKER : Will all of them sit down? I think, this is not going to solve the problem. I did not call Mr. Varma.

श्री सनर गुह (कंटाई) : यह हरियाणा के लिये नहीं नेशनल ग्रानर के लिये है। देश के इंटेन्नेशन के लिये है, राष्ट्र का सम्मान बचाने के लिये है।

MR. SPEAKER : If this is going to continue, the only thing that I will do is that I will say, I am sorry I cannot continue this way. It is not proper getting up and shouting like this every time. After all, the Opposition leaders had been arrested and they have the right of representation. But here, the Home Minister is there. He will give the information. The members need not take the responsibility of giving the information. I have given whatever information I had. If any information comes later on, as suggested by Shri Madhok, later on some information may be given. After the information is given, naturally we shall consider and see what best can be done. Tomorrow I will call a meeting of the Business Advisory Committee. All the Parties will be there. You can coolly think about it and we shall see what best can be done. Naturally we are excited when we have got the telegrams I do not think that we should allow the heat to be exhausted on the floor of the House.

Now, papers to be laid on the Table.

12-12 hrs.

PAPERS LAID ON THE TABLE

Notifications under Customs Act, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : On behalf of Shri

K. C. Pant, I beg to lay on the Table :

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :

(i) G. S. R. 651 published in Gazette of India dated the 6th April, 1968.

(ii) G. S. R. 683 published in Gazette of India dated the 2nd April, 1968.

[Placed in Library. See No. LT—965/68]

(2) A copy of Notification No. G. S. R. 653 published in Gazette of India dated the 6th April, 1968, Containing corrigendum to G. S. R. 467 dated the 9th March, 1968, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT. 966/68]

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

Fifth Report

SHRI THIRUMALA RAO (Kakinada) : I beg to present the Fifth Report of the Committee on Absence of Members from the sittings of the House.

12-13 hrs.

CORRECTION OF ANSWER TO SQ. NO. 1174 RE. THE APEEJAY SHIPPING COMPANY

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : In reply to part (d) of the Starr-ed Question No. 1174 answered by Shri Shinde, Minister of State in my Ministry in this Sabha on the 11th April, 1968, on the subject of Apeejay Shipping Company, it was stated that the Government was not aware of any demand for the recall of Shri A. M. Thomas, our High Commissioner in Australia. In the course of supplementaries, Honourable Member, Shri Madhu Limaye, questioned the correctness of that statement and stated that he had written to the Prime Minister asking for recall of Shri A. M. Thomas. Since the reply to

[Shri Jagjiwan Ram]

part (d) of the Question was based on information furnished by the Ministry of External Affairs which was mainly concerned with that part of the Question, I promised to make further enquiries to ascertain the correct factual position.

These enquiries have now revealed that Honourable Member, Shri Madhu Limaye, wrote a letter dated the 16th February 1968 to the Prime Minister, in which he had *inter alia* asked whether the Prime Minister would consider recalling Shri Thomas from Australia. The Prime Minister's Secretariat had sent extracts from that letter to the concerned Ministries. An extract from the said letter regarding the recall of Shri Seomas was not sent either to the Ministry of External Affairs or the Department of Food as the facts of the case had first to be ascertained from my Department and only then would the Prime Minister have been in a position to examine whether there was a *prima facie* case for considering the suggestion for recall. The Prime Minister's Secretariat accordingly sent on the 9th March, 1968 for our comments extracts from the said letter of Shri Madhu Limaye relating to the Department of Food. Our comments were duly sent to the Prime Minister on the 30th March, 1968.

When the reply to the Starred Question No. 1174, answered on the 11th April, 1968, came to be prepared, my Department requested the Ministry of External Affairs for material for reply to parts (c), (d) and (e) of the Question, since that Ministry is concerned with appointments, recalls, etc. of our Heads of Missions. That Ministry advised my Department that they were not aware of any demand for the recall of Shri A. M. Thomas. Their reply was in accordance with the facts as known to them since as I have stated earlier, that Ministry were not aware of that part of Shri Madhu Limaye's letter where in he had made reference to the recall of Shri Thomas. The reply given in this Sabha was based on the information available in the Food Department and as furnished by the Ministry of External Affairs.

From what has been explained by me earlier in this statement, I feel sure that the Sabha would appreciate that the information which was given to the Sabha on this

particular aspect of the Question was not out of any intention to withhold any information from the Sabha.

In view of the changed position with reference to part (d) of the Question, it becomes necessary to restate the Government's position with reference to part (e) of the Question. On this point I would like to state that after full consideration of the matter, the Government are satisfied that no action is considered necessary on the suggestion made by Shri Limaye for the recall of Shri A. M. Thomas.

श्री जार्ज फरनेन्बीज (बम्बई-दक्षिण) :
अध्यक्ष महोदय, मैं प्रश्न पूछना चाहता हूँ।

MR. SPEAKER : No discussion of the statement. He can give notice of a separate motion.

श्री जार्ज फरनेन्बीज : अध्यक्ष महोदय,
मैं प्रश्न पूछना चाहता हूँ। डाइरेक्शन नं०
17 (3) जिस के आधार पर मंत्री महोदय ने
बयान दिया है, इस प्रकार है :

"After the statement has been made the Speaker may permit members to ask supplementary questions which are strictly relevant to the subject matter of the correction made by the Minister.

MR. SPEAKER : The Speaker 'may' permit. I have not permitted.

श्री जार्ज फरनेन्बीज : मैं आप से इजाजत चाहता हूँ प्रश्न पूछने की।

MR. SPEAKER : He can write to me. I may give him a chance later. He can write to me. But he should not break the practice which has been established here. He should not get up just immediately after the Minister. He can write to me and then we can see what can be done. I may give him a chance later on.

12-18 hrs.

BANKING LAWS (AMENDMENT) BILL

(i) Extension of time for presentation of Select Committees Report

SHRI THIRUMALA RAO (Kakinada):
I beg to move :

"That this House do extend the time